

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 127 of 2014 & IA-226 of 2014

Dated : 3rd December, 2014

**Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

In the matter of :

M/s OPG Power Generation Pvt. Ltd. ... Appellant(s)

Versus

TANGEDCO & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Buddy A. Ranganadhan
Mr. Aman Gupta

Counsel for the Respondent(s) : Mr. S. Vallinayagam

ORDER

It has been informed by the learned counsel for the respondent no.1 that the impugned demand dated 20th March, 2014 raised on the appellant has since been withdrawn, therefore, nothing survives in the present Appeal. Thus, as per the learned counsel for the parties, this Appeal has become infructuous. The Appeal is, therefore, disposed of being infructuous.

**(Justice Surendra Kumar)
Judicial Member**

**(Rakesh Nath)
Technical Member**

rkt/jps